

(ख) छठी पंचवर्षीय योजना के दौरान कसौली में दूरदर्शन रिले केन्द्र स्थापित करने का प्रस्ताव है।।

(ग) किसी दूरदर्शन केन्द्र के स्थापित करने में जिन मार्केटिंग सिद्धांतों का पालन किया जाता है वे हैं तकनीकी संभाव्यता और वित्तीय संसाधनों के अनुरूप अधिक से अधिक क्षेत्र को कवर करना।

**Family Allowance to MISA Detenus in Tihar Jail**

6035. SHRI RAMANAND TIWARY: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of political MISA detenus in Tihar Jail who moved High Court and or Government for grant of family maintenance allowance during emergency period;

(b) how many of them were not granted family allowance and the reasons therefor;

(c) whether Government propose to pay family allowance to such ex-MISA detenus of Delhi who were the sole bread earners for their families who were not earlier granted family allowances; and

(d) if so, by what time, and if not, reasons therefor ?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) 84.

(b) to (d). According to the information furnished by the Delhi Administration, family allowance has been sanctioned in 28 cases. The remaining cases are being scrutinised by them and will be finalised soon.

**Reinstatement of Central Government Employees**

6036. SHRI RAMANAND TIWARY: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number and details of Central Government employees at Delhi detained under MISA during emergency with grounds of detention;

(b) number of those dismissed/removed while under detention and reasons therefor in each case ;

(c) whether all of them have since been reinstated and paid their dues;

(d) if not, reasons therefor and by what time they would be reinstated and paid their dues without break in service or treating them as on duty, and

(e) whether they would be paid full pay for the entire period without break in service, if so, when ?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH) :

(a) According to the information received from the Delhi Administration 23 Central Government servants were detained under MISA at Delhi during the Emergency for the reasons indicated below :—

- |   |    |
|---|----|
| (1) Association with RSS                      | 1  |
| (2) Association with Anand Marg               | 1  |
| (3) Association with CPI(M)                   | 3  |
| (4) Espionage                                 | 1  |
| (5) Activities prejudicial to public order    | 6  |
| (6) Anti-national activities and malpractices | 10 |
| (7) Illegal foreign exchange activities       | 1  |

(b) to (e). Government have taken a decision and orders in this behalf have already been issued that all Central Government employees who were detained under MISA or removed /dismissed from service during the Emergency for their participation in the activities of the RSSS, the Jamaat-e-Islami, Anand Marg, CP (ML) and CPI (M) should be reinstated forthwith, that the period between the date of removal from service and the date of reinstatement and the period during which a Government servant remained under suspension due to this detention under MISA should be treated as on duty purposes of increment and pension and that he should be paid subsistence allowance for such period equal to 50% of the salary.

Government employees involved in espionage and other objectionable and illegal activities are not to be reinstated